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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.211/2001 IN D.A.1636/2000

New Delhi, this the 4th day of June, 2001 HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

- 1. Union of India Through Secretary, Ministry of Commerce & Industries Department of Commerce, Udyog Bhawan, New Delhi.
- 2. Union of india Through Secretary Department of Personnel & Training (D.O.P.T.) New Delhi.
- Development Commissioner,
  Noida Export Promotion Zone (NEPZ)
  Ministry of Commerce & Industries,
  Department of Commerce
  NOIDA, Dadri Road, Phase-II
  District Gautam Budh Nagar,
  Noida (UP)

...Applicants

## **VERSUS**

Joginder Sharma S/O late Shri Umed Singh R/O B/19, N.E.P.Z. Distt. Gautam Budh Nagar, NOIDA (UP).

...Respondent

## ORDER (By Circulation)

RA No. 211/2001 has been filed by the applicants for review of the order passed in 0A-1636/2000 on 5.2.2001.

- 2. After going through the RA, I find that the review applicants have tried to re-argue the case by reagitating the same issues which they had raised in the OA. The points raised were considered at sufficient length by the Tribunal while deciding the OA-1636/2000.
- 3. I also note that the RA has been filed after an abnormal delay. Such delay cannot be permitted under the

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relevant provisions of the Administrative Tribunals Act, delay 1985. The reasons assigned for the is that the review applicants had earlier filed a MA for recalling the very same order which came to be dismissed on 3.5.2001. I do not accept this plea in the face of the clear provision made in the aforesaid Act requiring the Review Applications be filed within one month. Moreover, a copy of this order passed in the aforesaid MA has also not been filed in order to enable me to understand the true import of that order.

- 4. After a careful consideration of the matter, I also not find any error apparent on the face of the record nor do I find any other justification which may require review of my order under Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985.
- 5. In the circumstances aforestated, the RA is rejected.

(S.A.T. RIZVI) MEMBER (A)

/sunny/